

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: **2 JAN 1995**

Miscellaneous APPLICATION NO: 577 of 1994 in OA.No.644 of 1994.

APPLICANTS:- Sri.Moses D'Souza, Bangalore

V/S.

RESPONDENTS:- Chief General Manager, Karnataka Telecom Circle,
Bangalore and Others.

I.

1. Sri.A.N.Venugopala Gowda, Advocate,
No.8/2, Upstairs, R.V.Road, Bangalore-4.
2. Sri.M.Vasudeva Rao, Addl.C.G.S.C.
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 23-12-1994.

Issued on
03/01/95

[Signature]

g/c

for

[Signature]
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

**In the Central Administrative Tribunal
Bangalore Bench
Bangalore**

Application No. 644 of 1994

ORDER SHEET (contd)

Sh. Moses D'Souza Blore v/s Chief G.M. Telecom.

Date	Office Notes	Orders of Tribunal
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PKS(WC) / TVR(MA)

23.12.94

This is an application for extension of time for compliance of directions of the Tribunal. We notice that this is the second time the Government has approached us for extending the deadline set for compliance of directions. We find this kind of request for ~~some~~ more time deplorable. As a special case, we grant 6 weeks from the date of this order for compliance of the directions of the Tribunal. No further extension will be given.



TRUE COPY

[Signature]
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore

Sd-

21/12/94 (A)

Sd-

W.C.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 2 SEP 1994

APPLICATION NUMBER: 644 of 1994.

APPLICANTS:

Sri. Moses D'Mouza
To.

RESPONDENTS:

v/s. Chief Gen. Manager, Karnataka Telecom Circle,
Bangalore and Others.

1. Sri. A.N. Venugopala Gowda, for M. Thirumalesh,
Advocates, No. 8/2, First Floor, R.V. Road,
Bangalore-560 004.
2. Sri. M. Vasudeva Rao,
Adml. C.G.S.C.
High Court Bldg,
Bangalore-560 001.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 17th August, 1994.

Issued on
5/9/94

of
for *Se Shanher*
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A.No.644/94

WEDNESDAY THIS THE SEVENTEENTH DAY OF AUGUST 1994

Shri Justice P.K. Shyamasundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

Mr. Moses D'Souza,
S/o Savarimuthu,
Aged about 50 years,
R/a J.M.J. House,
Hoige Bazaar,
Mangalore-1.

... Applicant

[By Advocate Shri A.N. Venugopal for
Shri M. Thirumalesh]

v.

1. The Union of India,
Deptt. of Telecommunication,
represented by the Chief
General Manager,
Karmataka Telecom Circle,
Near Lido Talkies,
Old Madras, Ulsoor,
Bangalore-8.
2. The General Manager,
Telecom District,
Mangalore-575 001.
3. The Sub-Divisional Officer,
Telegraphs, Bantwal,
D.K. District.

... Respondents

[By Advocate Shri M. Vasudeva Rao ...
Addl. Central Govt. Standing Counsel]

ORDER

Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. Having heard both sides we think it appropriate to direct the Union of India who is one of the respondents herein to dispose of the representation said to have been made by the applicant complaining about



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the impugned order said to be one of compulsory retirement. That representation is stated to be still pending. In the circumstances we dispose of this application directing the respondents to dispose of the applicant's representation within two months from the date of receipt of a copy of this order. We make it clear that in case the applicant fails to get relief from the authorities he will be at liberty to approach this Tribunal afresh. No costs.



Sd/-
MEMBER [A]

Sd/-
VICE-CHAIRMAN

TRUE COPY

Se Shauhar
Section Officer 2/9
Central Administrative Tribunal
Bangalore Bench
Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 29 NOV 1994

APPLICATION NO:

MA 526/94 in OA (644/94)

APPLICANTS:-

V/S.

Chief G.M. Telekom, B'lore 8201.

RESPONDENTS:-

Mr. Moses D' Souza.

To

1. Sn. M. V. Rao
Addl. C. G. S. e.
High Court Bldg,
Bangalore - 1

2. Sn. A. N. Venugopala Gowda,
Advocate
8/2 I floor, R. V. Road,
Bangalore - 4.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
~~STAY ORDER/INTERIM ORDER~~ passed by this Tribunal in the above
mentioned application(s) on 23rd November, 1994

at G
issued on 29/11/94
Gaj

for DEPUTY REGISTRAR
JUDICIAL BRANCHES

OA 644/94

Sin. Moses D'Souza vs. CGM, Telum, B'lv. & 200.

2

Date	Office Notes	Orders of Tribunal
		<u>PKS(VC)/TVR(MA)</u> 23.11.1994 <u>Orders on M.A.No.526/94 for extension of time</u> Heard. Time for compliance ^{Retracted} is granted by four weeks from the date of this order. Solr MEMBER (A) Solr VICE CHAIRMAN



TRUE COPY

[Signature]
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore